

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 46903/2023

(Arising out of impugned final judgment and order dated 21-12-2022 in CRLA No. 453/1993 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

BHIKARI PASI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.260866/2023-CONDONATION OF DELAY IN FILING and IA No.260867/2023-EXEMPTION FROM FILING O.T. and IA No.260860/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. A.P. Singh, Adv.
Mr. V.P. Singh, Adv.
Mrs. Richa Singh, Adv.
Mr. Sadashiv, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner, the matter is adjourned by two weeks.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)